

INCOME-TAX

2144. { **Thakur Jugal Kishore Sinha:**
Shri Asthana:

Will the Minister of **Finance** be pleased to state the steps that have been taken to remit the income-tax payable in respect of the profits of the Co-operative Societies?

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): Formerly, only the business profits of Co-operative Societies were exempt under a notification issued under section 60 of the Indian Income-tax Act, 1922. In 1955, the scope of exemption was enlarged by the insertion of necessary provision in the Act itself. These provisions are contained in sub-section (4) of section 9 and sub-section (3) of section 14 of the Act.

STATE BANK OF INDIA

2145. { **Thakur Jugal Kishore Sinha:**
Shri Asthana:

Will the Minister of **Finance** be pleased to state the manner in which, the State Bank of India will be helpful in the expansion of the rural credit movement?

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): The branch expansion programme of the State Bank of India will bring banking facilities to rural areas and will provide vastly extended remittance facilities for co-operative institutions. The Bank will help the co-operative institutions connected with agricultural credit, marketing and processing by purchasing debentures of land mortgage bank, and making advances against pledge of produce. The State Bank's role in the context of the provision of credit facilities will be a growing one and will become significant only after some progress has been made in the establishment of co-operative warehouses, as envisaged in the Agricultural Produce (Development and Warehousing) Corporations Bill recently passed by the Lok Sabha and now awaiting the approval of the Rajya Sabha. The State Bank has

made a beginning with the purchase of a block of debentures of a land mortgage bank. A "pilot" Scheme for providing credit to small scale industries at certain centres in the Bombay, Madras and Bengal Circles of the Bank has recently been drawn up and arrangements are now in progress to implement the Scheme. In the light of the experience gained from these pilot projects, a general scheme for providing credit in a co-ordinated manner by the State Bank and the institutional agencies concerned will be drawn up and extended to various centres in the country. For a more clear idea of the matter the Hon'ble member is referred to the relevant provisions of the State Bank of India Act, and the relevant chapter of the Rural Credit Survey Report Vol. II.

GRANTS TO SCHEDULED CASTES
AND SCHEDULED TRIBES

2146. **Shri Deogam:** Will the Minister of **Home Affairs** be pleased to state:

(a) the amount of grant given by the Government of India during 1954-55 to the State Government of Bihar for the uplift of Scheduled Castes and Scheduled Tribes that was allowed to lapse; and

(b) the reasons thereof?

The Minister in the Ministry of Home Affairs (Shri Datar): (a) and (b). So far as the Central grants given to Bihar during 1954-55 for the uplift of the Scheduled Tribes are concerned, attention of the Hon'ble Member is invited to the reply given on 25th August, 1955, to his Starred Question No. 1145 and the subsequent information laid on the Table of the House in this regard on 17th February 1956.

As regards Scheduled Castes, only a sum of Rs. 9,000 lapsed out of the Central grants-in-aid of Rs. 2.70 lakhs given to the Government of Bihar during 1954-55. The amount